

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 395/TT/2014

Date: 14.1.2016

To

The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: - Truing up transmission tariff for 2009-14 tariff period and determination of tariff for 2014-19 tariff period for Special Protection Scheme for Rihand-Dadri HVDC Bi-pole and Gorakhpur-Muzzafarpur 400 kV line in Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 20.1.2016:-

- a. Undertaking on affidavit that actual equity infused for the additional capitalisation during 2009-14 tariff period is not less than 30% for the given transmission asset.
- b. Copy of annual maintenance contract for carrying out O&M activities.

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

(V. Sreenivas)
Deputy Chief (Legal)